



తెలంగాణ రాజపత్రము  
**THE TELANGANA GAZETTE**  
**PART IV-B EXTRAORDINARY**  
**PUBLISHED BY AUTHORITY**

**No. 10] HYDERABAD, FRIDAY, SEPTEMBER 27, 2019.**

**TELANGANA ACTS, ORDINANCES AND  
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 26th September, 2019 and the said assent is hereby first published on the 27th September, 2019 in the Telangana Gazette for general information:—

**ACT No. 10 OF 2019.**

**AN ACT TO AMEND THE TELANGANA CIVIL COURTS  
ACT, 1972**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Civil Courts (Amendment) Act, 2019

Short title  
and  
commence-  
ment.

[1]

(2) It shall come into force on such date as the Government may, by notification, in the Telangana Gazette appoint.

Amendment of section 5, Act No. 19 of 1972.

2. In the Telangana Civil Courts Act, 1972 (hereinafter referred to as the Principal Act), in section 5,-

(i) in sub-section (1), for the words "fifteen lakhs", the words "fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "three lakhs", the words "twenty lakhs" shall be substituted.

Amendment of section 9.

3. In section 9 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted;

Amendment of section 16.

4. In section 16 of the Principal Act,

(i) in sub-section (1), for the words "rupees fifteen lakhs", the words "rupees fifty lakhs" shall be substituted;

(ii) in sub-section (2), for the words "which exceeds rupees three lakhs but does not exceed rupees fifteen lakhs", the words "which exceeds rupees twenty lakhs but does not exceed rupees fifty lakhs" shall be substituted;

(iii) in sub-section (3), for the words "rupees three lakhs", the words "rupees twenty lakhs" shall be substituted.

Amendment of section 17.

5. In section 17 of the Principal Act, in sub-section (1), in clause (ii), in sub-clause (a), for the words "rupees five lakhs", the words "rupees twenty lakhs" shall be substituted.

**V. NIRANJAN RAO,**

Secretary to Government,

Legal Affairs, Legislative Affairs & Justice,

Law Department.